

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

8.

C.P. (IB)/43(MB)2024

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **15.04.2024**

NAME OF THE PARTIES:

Indian Bank

Vs.

Kesar Multimodal Logistics Limited

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Adv. Pranil Pawar i/b Adv. Vaishali Bhilare, Ld. Counsel for the Financial Creditor present. Mr. Amir Arsiwala a/w Ms. Ashwini Gawde, Adv. Nashra Siddiqui i/b ASR & Associates, Ld. Counsel for the Corporate Debtor present.
2. Ld. Counsel for the Corporate Debtor seeks time to file reply. Finally, one-week time is granted to file reply by the Corporate Debtor, with a copy served upon the Counsel for the other side well in advance by the next date of hearing.
3. List this matter for further consideration on **26.04.2024**.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)